

**IN THE HIGH COURT OF JHARKHAND AT RANCHI**

**A.B.A. No. 3043 of 2020**

1. Noor Hassan  
2. Chhote Nayak @ Anand Nayak  
... Petitioner  
Versus  
The State of Jharkhand ... Opposite Party

**CORAM: HON'BLE MR. JUSTICE ANIL KUMAR CHOUDHARY**

For the Petitioner No.1 : Mrs. Pinki Kumari, Advocate  
For the Petitioner No.2 : Mr. Santosh Kumar, Advocate  
For the State : Mr. Suraj Verma, Spl. P.P.

**Order No.02 Dated- 09.09.2020**

Heard the learned counsel for the petitioners and learned Spl. P.P. appearing for the State through video conferencing.

The learned counsel for the petitioners personally undertakes to remove the defects as pointed out by the stamp reporter, within two weeks after the lockdown period is over.

In view of the personal undertaking of the learned counsel for the petitioners, the defects pointed out by the stamp reporter are ignored for the present.

The learned counsel for the petitioner no.1 prays for time to file a supplementary affidavit regarding criminal antecedent of the petitioner no.1.

Prayer for time is allowed.

List this anticipatory bail application after filing of the said supplementary affidavit.

It is made clear that, if the supplementary affidavit is not filed within six weeks, this anticipatory bail application will stand dismissed without further reference to the Bench.

**(Anil Kumar Choudhary, J.)**